

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CA No.430 of 2018  
And  
CP No.161/Chd/Pb/2018**

**In the matter of:-**

Sanjeev Suri and Another ...Petitioners

Versus

Hansa Agencies Pvt. Ltd. and Others ...Respondents

Present: Mr. Satinder Kapur, Advocate, for the Petitioner  
Ms. Parminder Kaur, Advocate, for Mr. Rohit Sud, Advocate, for the Respondents

**CA No.430 of 2018**

The prayer made in this application is for appointment of Tax Auditor in order to enable the company to file the Income Tax Returns on time. The main petition is already fixed for 19.11.2018. Notice of this application to the respondents. Ms. Parminder Kaur, Advocate present in court today, for Mr. Rohit Sud, Advocate, accepts the notice on behalf of the respondents.

At the outset, the learned counsel for the petitioner seeks to withdraw the instant application in order to file a consolidated application because of subsequent developments.

Having heard the learned counsel for the parties, the application is dismissed as withdrawn with liberty aforesaid. CA No.430 of 2018 stands disposed of.

Sd/-  
(Justice R.P. Nagrath)  
Member (Judicial)

Sd/-  
(Pradeep R.Sethi)  
Member (Technical)

October 9, 2018  
Mohit Kumar

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